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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

IA 26 / 2017 and IA 83 of 2017 in C.P. No. 30/241-242/NCLT/AHM/2016

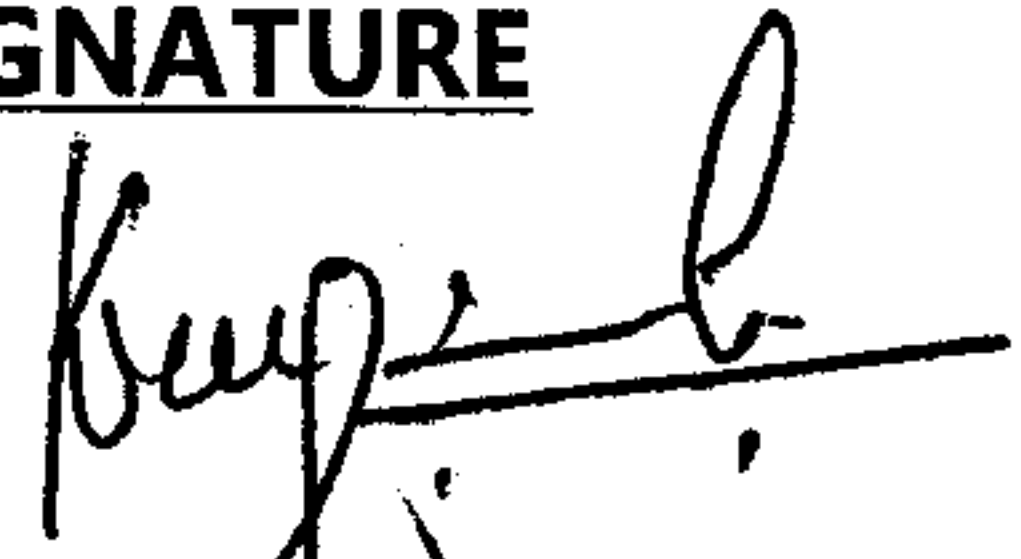



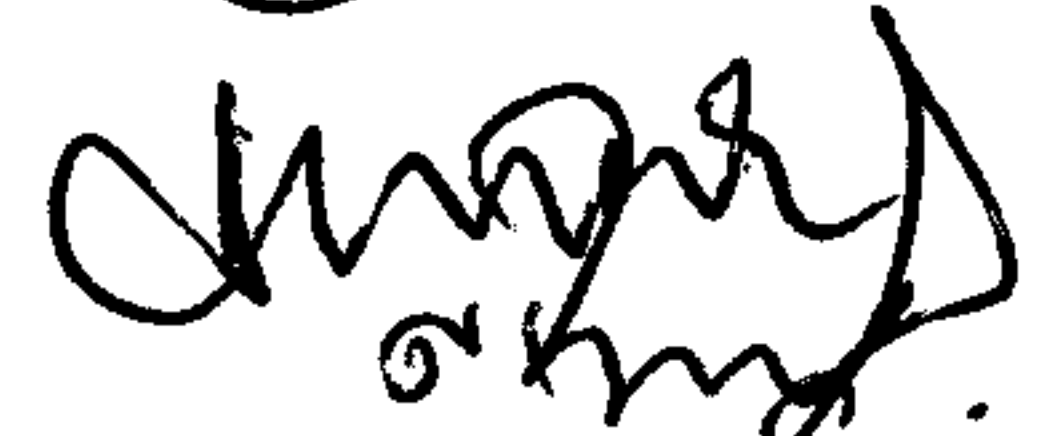
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.04.2017**

Name of the Company: Chimanal Ramji Savla & Ors.  
V/s.  
Flagship Realty Pvt. Ltd. & Ors.

Section of the Companies Act: Section 241-242 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Kunal P Vaishnav	Advocate	Resp No. 1	
2.	S.N. Soparkar	Sr. Advocate.	Resp No. 1	
3.	ARAVINDH S.	ADV.	PETITIONER	
4.	NAVIN PAHWA	ADV.	Petitioners	
5.	Amar N. Bhatt	Advocate	Resp No. 2	

**ORDER**

Learned Advocate Mr. Arvinda S. with Learned Advocate Mr. Navin Pahwa present for Petitioners. Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Kunal Vaishnav present for Respondents no. 1 and 3.

Learned Counsel appearing for original petitioners requested time to file reply in IA 83/2017 filed by original Respondents.

Original petitioners shall file reply in IA 83/2017 within two weeks serving a copy in advance to Original Respondents.

List the matter 20.07.2017.



  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 26<sup>th</sup> day of April, 2017.